

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 98 of 2019**

**IN THE MATTER OF:**

**Next Education India Pvt. Ltd.**

**...Appellant**

**Versus**

**K12 Techno Services Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Kumar Sudeep, Advocate.**

**For Respondent: Mr. Sanjay Null, Advocate.**

**O R D E R**  
**(Through Virtual Mode)**

**17.09.2020:** The appeal is to be reheard as the Hon'ble Apex Court has set aside order of this Appellate Tribunal dated 26<sup>th</sup> February, 2020. The matter is to be decided afresh on all issues including the issue of limitation.

We find that in compliance to the order of Hon'ble Apex Court the appeal was directed to be listed for hearing on 23<sup>rd</sup> March, 2020. However, lockdown was imposed on that date due to outbreak of COVID-19 which was declared pandemic. The appeal has been listed today with notice to parties.

Learned counsels for the parties seek a brief adjournment to address the court. They may file short written submissions, not exceeding three pages, within one week.

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List the matter 'for hearing' on **25<sup>th</sup> September, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*